

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.16242 of 2021

M/s.Shree Gobind Alloys Pvt. Ltd. ***Petitioner***

Mr.P.K. Harichandan, Advocate

-versus-

Union of India and others ***Opposite Parties***

Mr. P.K. Parhi, Advocate for UoI

Mr.C.S. Mishra, Advocate for Central GST

Mr.S. Mishra, ASC for CT & GST

**CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY**

**ORDER
05.05.2021**

Order No.

02.

1. This matter is taken up by video conferencing mode.
2. Issue notice.
3. Mr. P.K. Parhi, learned Assistant Solicitor General accepts notice on behalf of Opposite Party No.1. One extra copy be served on him within a week.
4. Mr. C.S. Mishra, learned Advocate accepts notice on behalf of Opposite Party Nos.2 to 6. Required number of extra copies be served on him within a week.
5. Mr. S. Mishra, learned Advocate accepts notice on behalf of Opposite Party Nos.7 to 9. Required number of extra copies be served on him within a week.

6. Notice be issued to Opposite Party No.10 by Registered Post/Speed Post with A.D. making it returnable by the next date. Requisites be filed within a week. Tracking report be placed on record by the next date.

7. Reply be filed within eight weeks of service of notice. Rejoinder thereto, if any, be filed by the next date.

8. List on 21st September, 2021.

I.A. No.7133 of 2021

1. All actions taken in the meanwhile would be subject to the outcome of the present writ petition. The application is disposed of.

2. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge